

The house then adjourned at three minutes past twelve of the clock.

The House reassembled at one minute past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*:

PROCLAMATIONS UNDER ARTICLE 356 OF THE CONSTITUTION

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपसभापति जी, मेरा एक प्वाइंट ऑफ आर्डर है।
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will come to you. Proclamation under Article 356 of the Constitution, Shri Haribhai Parthibhai Chaudhary to lay.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Sir, with your permission, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Proclamation [G.S.R. No. 341(E)], issued by the President, on the 27th of March, 2016, under article 356 of the Constitution in relation to the State of Uttarakhand, under clause (3) of the said article.
- (b) Order [G.S.R. No. 342(E)], dated the 27th of March, 2016, made by the President, under sub-clause (i) of clause (c) of the above Proclamation.
- (c) Report of the Governor of Uttarakhand, dated the 26th of March, 2016 to the President.
- (ii) Record of proceedings of the Supreme Court of India arising out of impugned final judgment and order dated 21st of April, 2016 in WP No. 795/2016 passed by the High Court of Uttarakhand at Nainital.

...(Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, this is what we have been objecting. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Message from Lok Sabha. ...(Interruptions)...

SHRI ANAND SHARMA: This is exactly what we have been objecting. ...(Interruptions).... This Government has assaulted the Constitution and democracy ...(Interruptions).... which has been tabled just now. ...(Interruptions)...